

**श्री भरतसिंह सोलंकी :** माननीय सभापति महोदय, इलैक्ट्रिसिटी सप्लाई के लिए इंफ्रास्ट्रक्चर तैयार करना is a joint responsibility of the Central and the State Governments. उसके बावजूद भी ...(व्यवधान)...

**श्री सभापति :** आप जवाब सुन लीजिए, यहां पर डिस्कशन मत शुरू कीजिए। ...(व्यवधान)... पाठक जी, प्लीज।

**श्री ब्रजेश पाठक :** गरीबों के बारे में ...(व्यवधान)...

MR. CHAIRMAN : Pathak ji, this is not a debate. ... (Interruptions)...

**श्री भरतसिंह सोलंकी :** जब गांवों में बिजली देने की बात आई, तो "राजीव गांधी ग्रामीण विद्युतीकरण योजना" के तहत 90 परसेंट सब्सिडी देकर इंफ्रास्ट्रक्चर प्रोवाइड किया गया। Under the task, "Electricity to All by 2012", हर गांव को, पूरे देश के गांवों को बिजली से जोड़ा जाएगा। देश के सभी BPL लोगों के लिए यह योजना कार्यान्वित की जाएगी। इसके लिए 28 हजार करोड़ रुपए की लागत आएगी और जरूरत पड़ने पर ज्यादा पैसा देकर भी यह काम किया जाएगा।

**श्री सभापति :** क्वेश्चन 202. ...(व्यवधान)... पाणि जी, प्लीज। ...(व्यवधान)... देखिए ...(व्यवधान)... Hon. Members, please. ... (Interruptions)... If you keep interfering in the Question Hour like this. ... (Interruptions)... आप बैठ जाइए, पाणि जी, ... (Interruptions)... I have not given you the floor. ... (Interruptions)... आप बैठ जाइए, आप बैठ जाइए। ...(व्यवधान)...

**श्री रुद्रनारायण पाणि :** आपकी रूलिंग को चुनौती दे रहे हैं। ...(व्यवधान)...

**श्री सभापति :** आप बैठ जाइए, प्लीज ...(व्यवधान)... I am sorry. Please resume your seats. ... (Interruptions)...

**श्री रुद्रनारायण पाणि :** आपको तो सुनना चाहिए। ...(व्यवधान)... The question is related to Orissa.

\* 202. The questioner (Shri Ram Jethmalani) was absent.

#### **विषाक्त गैसों का उत्सर्जन करने वाले उद्योगों का विस्तार**

**\*202. श्री राम जेठमलानी :** क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि विषाक्त गैसों के उत्सर्जन के मामले में भारत का विश्व में पांचवां स्थान है;

(ख) यदि हां, तो भारत की तुलना में विषाक्त गैसों का अधिक उत्सर्जन करने वाले अन्य देश कौन-कौ से हैं;

(ग) क्या यह सच है कि देश में विषाक्त गैसों का उत्सर्जन करने वाले अनेक उद्योगों का लगातार विस्तार हो रहा है; और

(घ) यदि हां, तो क्या सरकार ने उन उद्योगों की पहचान की है और यदि हां, तो उन उद्योगों के नाम क्या हैं?

**पर्यावरण और वन मंत्रालय के राज्य मंत्री (श्री जयराम रमेश):** (क) से (घ) विवरण सदन के पटल पर रख दिया गया है।

### ***विवरण***

(क) और (ख) केन्द्र सरकार ने हाल ही में बारह प्रदूषकों के संबंध में राष्ट्रीय परिवेशी वायु गुणवत्ता मानक (एनएएक्यूएस) अधिसूचित किए हैं। इन अधिसूचित प्रदूषकों में सल्फर डाईऑक्साइड (एसओ<sub>2</sub>), नाइट्रोजन डाईऑक्साइड (एनओ<sub>2</sub>), ओजोन (ओ<sub>3</sub>), कार्बन मॉनोऑक्साइड (सीओ) और अमोनिया (एनएच<sub>3</sub>) जैसी गैसें शामिल हैं। ये गैसें, अनिष्टकारी स्वरूप की हैं और वातावरण में एकत्र उनकी मात्रा के अनुसार अधिक देर तक संपर्क में आने पर श्वास में प्रवेश कर जाने पर खतरनाक हो सकती हैं। ये गैसें औद्योगिक, कृषि और अन्य मानवजनित कार्यकलापों से उत्सर्जित होती हैं।

ऐसी गैसों के उत्सर्जनों की मात्रा के संबंध में वैश्विक स्तर पर देशों को सूचीबद्ध करने और एक अनुगामी मानक क्रम निर्धारित करने का कार्य नहीं हुआ है और इस प्रकार यह नहीं कहा जा सकता है कि विश्व में जहरीली गैस उत्सर्जित करने वाले देशों में भारत का पांचवां स्थान है।

(ग) और (घ) केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने अपेक्षाकृत अधिक प्रदूषणकारी उद्योगों की सत्रह श्रेणियों की पहचान की है। इनमें से कुछ श्रेणियों के अंतर्गत आने वाले उद्योगों से हानिकारक अथवा अनिष्टकारी गैसों का उत्सर्जन हो सकता है। उद्योगों के अतिरिक्त, ऑटोमोटिव ईंधन के प्रयोग के कारण वाहनों से होने वाले उत्सर्जनों से भी वातावरण में ऐसी गैसें फैलती हैं।

उद्योगों की संख्या में वृद्धि और इनके विस्तार के फलस्वरूप इन हानिकारक गैसों का अधिक उत्सर्जन हुआ है। केन्द्र सरकार ने हानिकारक अथवा अनिष्टकारी गैसों का उत्सर्जन करने वाले उद्योगों की विभिन्न श्रेणियों की पहचान की है और पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत इसके लिए स्रोत विशिष्ट उत्सर्जन मानकों को अधिसूचित किया है। इन श्रेणियों में फर्टिलाइजर, क्लोर-अल्कली, कीटनाशक, फार्मास्युटिकल, पेट्रोलियम तेल रिफाइनरी, एकीकृत लौह एवं इस्पात संयंत्र, तांबा तथा जिंक स्मेल्टिंग यूनिटें शामिल हैं।

### Expansion of poisonous gas emitting industries

†\*202. SHRI RAM JETHMALANI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that India ranks fifth amongst the poisonous gas emitting countries in the world;
- (b) if so, the names of the other countries emitting more poisonous gases than India;
- (c) whether it is also a fact that several poisonous gas emitting industries have been expanding continuously; and
- (d) if so, the details of such industries identified so far by Government?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) A statement is laid on the Table of the House.

### Statement

(a) and (b) The Central Government has recently notified the National Ambient Air Quality Standards (NAAQS) with respect to twelve pollutants. These notified pollutants include gases like Sulphur Dioxide ( $\text{SO}_2$ ), Nitrogen Dioxide ( $\text{NO}_2$ ), Ozone ( $\text{O}_3$ ), Carbon Monoxide ( $\text{CO}$ ) and Ammonia ( $\text{NH}_3$ ). These gases are obnoxious in nature and may be harmful on inhalation with prolonged exposure depending upon their ambient concentration. These gases are emanated from industrial, agricultural and other anthropogenic activities.

The inventorisation and a consequent standardised rating of the countries at the global level with respect to the quantum of emissions of such gases have not been performed and thus, it can not be said that India ranks fifth amongst the poisonous gas emitting countries in the world.

(c) and (d) Seventeen categories of highly polluting industries have been identified by the Central Pollution Control Board (CPCB). Industries falling under some of these categories may emit harmful or obnoxious gases. Besides industries, vehicular exhaust emissions also contribute to such gases in the atmosphere out of use of automotive fuel.

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†Original notice of the question was received in Hindi.

The increase in the number as well as expansion of industries has resulted in greater emissions of these harmful gases. The Central Government has identified various categories of industries emitting harmful or obnoxious gases and source specific emission standards have been notified for the same under the Environment (Protection) Act, 1986. These categories include Fertilizer, Chlor-alkali, Pesticide, Pharmaceutical, Petroleum Oil refinery, Integrated Iron & Steel Plant, Copper & Zinc Smelting units.

MR. CHAIRMAN: Are there any supplementary questions? Shri Avinash Rai Khanna.

**श्री अविनाश राय खन्ना :** सर, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि जिस तरह से भोपाल में भयानक गैस रिसाव हुआ, जिसके कारण बहुत से लोग मरे, इस तरह से निकलने वाली जितनी भी गैसें हैं, वे लोगों के लिए तथा Environment के लिए harmful हैं। क्या सरकार ने अपने डिपार्टमेंट द्वारा सभी इंडस्ट्रीज़ में चेकिंग करवाई है कि किसी भी इंडस्ट्री में इस प्रकार का कोई वाकया न हो, यदि करवाई है, तो उसकी रिपोर्ट क्या है?

SHRI JAIRAM RAMESH: Sir, although the hon. Member's question does not directly pertain to this question, still, I am prepared to answer this. Sir, indeed, following the Bhopal Gas Tragedy of 1984, the first response of the Government was to enact the Environment (Protection) Act, 1986. It is a very powerful, progressive and comprehensive legislation for protecting the environment on air pollution, water pollution and a variety of other aspects related to environment.

Now, specifically to deal with hazardous wastes or hazardous substances, under the Environment (Protection) Act of 1986, we have promulgated a set of rules which govern the management of hazardous wastes. So, I would like to reassure the hon. Member that in so far as this legislation is concerned, following the 1984 tragedy at Bhopal, the Government has been proactive; and, it has not only had laws changed but also put in place the rules to govern the management of hazardous waste.

Sir, we have also taken up the question of treatment, storage and disposal of hazardous waste. We have set up 25 such facilities across the country. Eight more facilities are being established. This treatment and storage involves a mix of sanitary landfill and incineration as well. Sir,

as a responsible Minister, I cannot say categorically that there will never be any accident. But we are doing our best to minimize the probability of this accident. This is the cooperative venture between the Central Government and the State Government. And, I want to re-assure the hon. Member that it would be our endeavour to ensure that Bhopal type tragedies do not recur.

SHRI TIRUCHI SIVA: Sir, I would like to know from the Minister the proportion of these gases in the total mix. It is surprising to know that apart from industrial emanation and vehicular movements, these poisonous gases are being emanated from agricultural activities also. Would the Minister enlighten us how these gases are emanating from the agriculture activities? What are the ways to contain them? And, which cities have the higher emissions?

SHRI JAIRAM RAMESH: Sir, the question is a little confusing and I will take the liberty of answering it in one particular way. I think, the hon. Member wanted to know about the green house gas emissions but he has used the word 'poisonous' gas emissions. So, I think, there is a little bit of confusion in this question. But, I have limited my answer to the poisonous gases. The poisonous gases means the gases which have a harmful effect on the environment, harmful effect on public health and so on.

SHRI TIRUCHI SIVA: Sir, these gases are obnoxious in nature and may be harmful on inhalation with prolonged exposure. So, that means in poisonous.

SHRI JAIRAM RAMESH: Yes, Sir. I am responding to it. Poisonous gases are governed under the National Ambient Air Quality Standards that we have promulgated in January this year. There is Sulphur Dioxide, Nitrogen Dioxide, Suspended Particulate Matter, Lead, Carbon Monoxide, Arsenic, Benzene, Benzo (a) Pyrene. So, we have 12 pollutants which form the universe of the National Ambient Air Quality Standards. The last time the Air Quality Standards were promulgated in 1996. After a 14-year gap, we have expanded the list and we have put in place the standards. Now, the question is: How do we implement and enforce these standards? We are doing this through the Central Pollution Control Board and the State Pollution Control Boards. I think, by the end of the year, we will be in a position to ensure implementation of these National Ambient Air Quality

Standards. Sir, the specific question the hon. Member has asked is: How do poisonous gases emanate from agricultural activities? As you know, agriculture is a chemical-intensive activity. There is a large amount of pesticides used. There is a large amount of fertilizer used. There is a run off from these types of activities and the residues that get left behind do contribute over a period of time to atmospheric pollution. Our purpose is to ensure that these sources of pollution are contained and the National Ambient Air Quality Standards are met.

श्री मोहम्मद अलीखान : थैंक यू चेयरमैन साहब। सर, मैं आपके द्वारा पंजी जी से कहना चाहता हूँ कि शहरे हैदराबाद में ग्रेटर हैदराबाद एरिया के अंदर गुंजान आबादी वाले इलाके में ऑयल मिल और टायर की फैक्ट्रियों से धुआ निकलता है, जिससे गैस लीकेज होने के कारण गुजरे हुए पंद्रह दिन से शहरे हैदराबाद का माहौल बच्चों और बड़ों की सेहत के ऊपर काफी नागवार गुजर रहा है। मैं पंजी जी से जानना चाहता हूँ कि ये इंडस्ट्रीज, जो गुंजान आबादी वाले इलाके में हैं, क्या इनके लिए इन्होंने सेंट्रल गवर्नमेंट से या स्टेट गवर्नमेंट से परमिशन ली है? यदि नहीं ली है तो परकजी सरकार इसके ऊपर क्या कार्रवाई कर रही है?

جناب محمد علی خان: ٹیپنک یو چیئرمین صاحب۔ سر، میں آپ کے دوارا منتری جی سے جاننا چاہتا ہوں کہ شہر حیدرآباد میں گریٹر حیدرآباد ایریا کے اندر گنجان آبادی والے علاقے میں اٹل مل سے اور ٹائر کی فیکٹریوں سے دھواں نکلتا ہے، جس سے گیس لیکج ہونے کے کارن گزرے ہوئے پندرہ دنوں سے شہر حیدرآباد کا ماحول بچوں کی صحت اور بڑوں کے اوپر کافی ناگوار گزر رہا ہے۔ میں منتری جی سے جاننا چاہتا ہوں کہ انڈسٹریز، جو گنجان آبادی والے علاقے میں ہے، کیا ان کے لئے انہوں نے سینٹرل گورنمنٹ سے یا اسٹیٹ گورنمنٹ سے پرمیشن لی ہے؟ اگر نہیں لی ہے تو مرکزی سرکار اس کے اوپر کیا کارروائی کر رہی ہے؟

SHRI JAIRAM RAMESH: Sir, I will be able to answer this question only after I have collected the information. But, let me categorically state here that the primary responsibility of ensuring conformity to standards lies with the State Pollution Control Board. We have State Pollution Control Boards; we have the Central Pollution Control Board. It is not humanly possible for the Central Pollution Control Board to monitor every aspect of conformity to standards.

That is why we have State-level agencies. If the State-level agency in Andhra Pradesh has not taken action, the Central Pollution Control Board has the power to give directions. I will examine this issue that the hon. Member has raised and I will get back to him by the end of the day.

[Transliteration in Urdu Script]